

By e-mail/special messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-75/98/3321/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Thaneswar Kalita,
Member, MACT-III,
Kamrup (M), Guwahati.

Dated Guwahati the 11th June, 2018.

Sub: **Earned Leave.**

Ref:- Your letter No MACT No III (11)/2018/325, dtd. 05.06.2018.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 13 (thirteen) days w.e.f. 18.06.2018 to 30.06.2018 along with headquarter leave permission from the evening of 16.06.2018 till the morning of 02.07.2018 (prefixing 16.07.2018, 17.06.2018, being Id-ul-Fitre & Sunday and suffixing 01.07.2018, being Sunday). subject to leave admissibility report from the office of the Principal Accountant General (A&E),

Further, you are directed to hand over charge of your court and office to Presiding Officer, STAT, Assam & Member, MACT, No.1, Karmup (M), Guwahati..

Yours faithfully,


JT. REGISTRAR (VIGILANCE)



Memo NO.HC.VII-75/98/_____/A, dated dtd.

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. The Presiding Officer, STAT, Assam & Member, MACT, No.1, Karmup(M), Guwahati for information.



JT. REGISTRAR (VIGILANCE)